b) whether stress has been given at th's seminar tor harassing more wind-power energy in the eoun; especially in lama Nadu. THE MINISTER OF STATE FOR **ENERGY** (SHRI BABAN RAO TheSympo siumPowe Development rai reviewed the status of wind power develop-; to the conclusion thatnd can supplement conpower in a son time. Itfor a major Drogramme andfor harnessing the vast energy in the eoun-nulation of ment plan, andof the exis'iiny promo-al incentives during theIon. The Symposium stres-¹ for acceleration of indigenous production of wind power equipment.Bi-partite Wage Agreement in Coal Industry

Written Answers

NIL BASU RAY: Willthe MERGY be pleased to late:

is a fact that the Bi-par tite Wi . emenis in coal industry still remain un-implemented and cs a regrowing among the workers;

to Questions

- (b) if so, what are the reasons the efoi; and
- (c) what been taken -o far to improve the situation?

THE MINISTER OF ENERGY (SHRI KALYAN SI VI): fa) to (c) The provisions contained in the National Coal Wage Agreement-IV in regard to pay, al. lowances etc., have been implemented. Tlie implementation of welfare measures as construction of houses, water supply, medical facilities etc., is acontinuing process and since nationalisation there has been considerable Improvement in these areas as would be obseived from the position given below:

'1990

		3, 32. 921
r supply (As on 1-5-73	3) 16- 62 Million	79 12 Million
	Gallons per day	Gallons per day
Hospitals	52	57
Beds	1482	4776
Dispensaries	197	426
Doctors	444	1548
Ambulances	42	568

However, the Trade Unions nave been asking for introduction of the Retirement Benefit Scheme, which was mentioned in the Notes of Conclusion of National Coal Wage Agreement-Ill. This matter is under consideration of the Govt, as a general policy. Another provision contained in clause 9. 44 of N. C. W. A. -III providing for employment to one dependent of the retir-

ing employee could not be implemented as it was found violative of Articles 14 and 16 of the Constitution of India. Further, the implementation of the Agreement is reviewed regularly in the meetings of the loint Bipartite Committee for the Coal Industry and its Standardisation Committee.